

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 2931 of 2021

Devendra Prasad

...

Petitioner

V E R S U S –

1. The State of Jharkhand
2. The Secretary, Department of Rural Development (Rural Works), Govt. of Jharkhand, FFP Building, Dhurwa, Ranchi
3. The Chief Engineer, Office of Rural Development Special Range, Govt. of Jharkhand, FFP Building, Project Dhurwa, Ranchi
4. The Superintending Engineer, Office of Rural Development Special Circle at Hazaribag
5. Sri Gagandeo Baitha, Executive Engineer, Office of Rural Development Special Division, Jamshedpur, East Singhbhum

... **Respondents**

**CORAM: HON'BLE MR. JUSTICE DR S. N. PATHAK
(Through : Video Conferencing)**

For the Petitioner : Mr. Krishna Murari, Advocate

For the Respondents : Mr. Shirish Mazumdar, AC to SC-II

03/09. 09. 2021

At the very outset, learned counsel for the petitioner seeks permission to withdraw the instant writ petition.

Learned counsel for the respondents has no objection to such prayer.

Prayer is allowed.

Accordingly, instant writ petition stands dismissed as withdrawn.

(Dr. S.N. Pathak, J.)

punit/-